

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 08 OF 2018 &  
IA NO. 793 OF 2018**

**Dated: 12<sup>th</sup> February 2018**

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**The Tata Power Company Limited**

**.... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Vinam Gupta  
Ms. Abiha Zaidi

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Aanchal Arora for R-1

**ORDER**

Admit.

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 27.02.2018 after serving copy on the other side.

List the matter on **12.03.2018**.

**(Justice N. K. Patil)  
Judicial Member**

**(I. J. Kapoor)  
Technical Member**